

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

STARRED QUESTION NO:242

ANSWERED ON:07.12.2009

SOCIAL SECURITY SCHEMES

Bhagat Shri Sudarshan;M.Thambidurai Dr.

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether social security schemes have been formulated and put to implementation as envisaged in the Unorganised Workers' Social Security Act, 2008;

(b) if so, the details thereof;

(c) the steps taken by the Government to protect the women domestic helps in the country including in the metropolitan cities from exploitation under the above Act; and

(d) the success achieved in this regard so far?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF THE LOK SABHA STARRED QUESTION NO. 242 FOR 07.12.2009 REGARDING SOCIAL SECURITY SCHEMES.

(a) & (b): The Government has enacted 'the Unorganised Workers' Social Security Act, 2008. The Act provides for constitution for National Social Security Board which shall recommend formulation of social security schemes viz. life and disability cover, health and maternity benefits, old age protection and any other benefit as may be determined by the Central Government. The schemes listed in Schedule -I of the Act are already in operation. These schemes provide social security cover to some segment of unorganised workers. As mandated under the Act, the Government has also constituted the National Social Security Board under the Chairmanship of Minister of Labour & Employment. The Board held its first meeting on 23.9.2009. Consequent to a decision taken in the meeting, a tripartite Sub-Committee, consisting of representatives of workers, employers and civil society has been constituted to:

(a) consider and recommend ways and means to extend existing social security schemes like RSBY, to other segments of unorganized workers

(b) examine and suggest other social security schemes for unorganized workers, including the mechanism for implementation and the funding thereof

(c) any other suggestion regarding providing social security to unorganized workers. The Sub-Committee has already met twice. The recommendations of the Sub-Committee would be placed before the National Social Security Board.

(c) & (d): Though there is no mention of any specific group of unorganised workers, the Unorganised Workers' Social Security Act, 2008 envisages social security and welfare of all unorganized workers which, inter-alia, include women domestic workers.